

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.929 of 2019

IN THE MATTER OF:

Sarita Vishal

...Appellant

Versus

Anupam Enterprises

...Respondent

Present:

For Appellant:

Shri Shiv Kr. Suri, Shri Shikhil Suri and Ms. Nikita Thapar, Advocates

For Respondent:

Shri Sourabh Gupta, Advocate

O R D E R

09.09.2019 Counsel for the Appellant submits that the Appellant intended to settle the matter and has already settled with majority of them. The Counsel for the Appellant submits that the matter is settled with the Respondent – Operational Creditor and for which amount has been paid and the rest amount which is approximately Rs.3,15,000/- will be paid to the Respondent – Operational Creditor.

Shri Saurabh Gupta appears on behalf of the Respondent No.1 - Operational Creditor. However, as we find that the Application under Section 9 has been admitted, we allow the Appellant to implead M/s. Shahi Infrastructure Pvt. Ltd. through Interim Resolution Professional as second Respondent and the necessary correction with the address be made by tomorrow.

Let Notice be issued on Respondent No.2. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondent No.2, let notice be also issued through e-mail.

It will be open for the Respondents to file Reply Affidavit within a week and Rejoinder, if any, be filed within a week thereof.

Post the case 'for Orders' on **30th September, 2019** under the heading 'for admission (after notice)' along with Company Appeal (AT) (Ins) 909/2019.

Pendency of the case will not come in the way of Appellant to settle the claim of all the creditors, if any.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansilal Bhat]
Member (Judicial)

/rs/sk